

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Review Petition No.141/92 in
Original Application No.667/92

Shri Stephen Lakra

... Applicant

V/s

Union of India and others

... Respondents.

CORAM: Hon'ble Shri Justice S.K.Dhaon, Vice Chairman.

Hon'ble Shri M.Y.Priolkar, Member (A)

Tribunal's order on Review Petition by circulation.

¶ Per Shri S.K.Dhaon, Vice Chairman

Dated: 28-9-92

This is an application seeking a review of our order dated 31.7.92, whereby we had rejected the original application No.667/92.

The original application was directed against an order of transfer. We declined to interfere, and we had made it clear that it was open to the applicant to make a representation to the proper authority. We had also directed that the representation, if made, will be disposed of in accordance with law.

We have gone through the Review Petition carefully and we are not able to discern any error much less an apparent error on the face of the record in the order passed by us and which is sought to be reviewed. We, therefore, find no substance in this application and we are disposing of the same by adopting the process of circulation as permissible under the Rules.

The Review Petition No.141/92 is rejected.


(M.Y.PRIOLKAR)
MEMBER (A)


(S.K.DHAON)
VICE CHAIRMAN

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